

(2) CENTRAL ADMINISTRATIVE TRIBUNAL  
Bombay Bench

Prescot Road,  
Gulestan Bldg,  
Fort, Bombay-1.

Original Application No.

Shri R.R.Suryawanshi, .....In O.A.1142/93  
Shri V.G.Bhamre. .....In O.A.1143/93  
Shri M.S.Wani. .....In O.A.1144/93  
Shri R.J.Sonawane. .....In O.A.1145/93 ..Applicants.  
V/s

Dept. of Post. ..Respondents

Coram: The Hon'ble Member (J) Smt. L.Swaminathan.

Tribunal's Order:

Dt. 22.11.93

Shri S.P.Kulkarni counsel for the applicant.

Shri S.S.Karkera ,Counsel holding for Shri P.M.Pradhan

Counsel for the respondents.

Heard counsels.

Admit.

The Learned counsel for the applicant has submitted that the applicant has been transferred against Rule 37-A of the Postal Rules ( Postal Manual Vol.IV P.37) and without reasonable justification. He has, therefore, prayed for an interim order staying the order of transfer dated 12-7-93 read with the order dated 3-6-93. He has also stated that there are equivalent vacant posts in the same place where the applicant has been posted.

In the facts and circumstances of the case I am satisfied that there is justification for granting interim stay against the order dated 12-7-93 read with the order dated 3-6-93. Accordingly interim order granted till the next date of hearing.

As prayed for by the Learned Counsel for the Respondents 4 weeks time is granted to file reply.

Adjourned for final hearing to 20-12-93.

Dasti:

CAT/BOM/JUDL(J)/O.A.1142/93,1143/93,1144/93&1145/93

Dt.

1. Shri  
C/o Shri S.P.Kulkarni, Advocate.
2. Deptt of Post,  
through Shri P.M.Pradhan, Advocate.

Section Officer.